

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Criminal Revision No. 93 of 2016**

Avinash Kumar ... **Petitioner**

**Versus**

The State of Jharkhand and Anr. ... **Opposite Parties**

**with**

**Criminal Revision No. 92 of 2015**

Avinash Kumar ... **Petitioner**

**Versus**

The State of Jharkhand and Anr. ... **Opposite Parties**

**with**

**Criminal Revision No. 1375 of 2015**

Avinash Kumar ... **Petitioner**

**Versus**

The State of Jharkhand and Anr. ... **Opposite Parties**

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(Through V.C)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**

For the Petitioner : Mr. Deepankar Roy, Advocate

For the State : Mrs. Nehala Sharmin, APP

[In Cr. Rev. No. 92 of 2015]

Mr. Bhola Nath Ojha, APP

[in Cr. Rev. No. 1375 of 2015]

For the OP no. 2 : Mr. Arpan Mishra, Advocate

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**Order No. \_\_\_\_\_ /Dated: 17<sup>th</sup> April, 2021**

Mr. Arpan Mishra, the learned counsel who appears for OP No. 2 seeks adjournment on the ground that the chamber of Mr. Indrajit Sinha, the learned counsel has been closed due to Covid-19 Pandemic.

Post these matters on 02.07.2021 under the same heading.

**(Shree Chandrashekhar, J.)**

Tanuj/-